



IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION

WRIT PETITION NO. 100 OF 2023

Anushka Sharma ... Petitioner  
vs.  
The State of Maharashtra & Ors. ... Respondents

.....  
Mr. Deepak Bapat with Ms. Sonali Bapat for the Petitioner.  
Ms. Jyoti Chavan, AGP for the State.

.....  
CORAM : NITIN JAMDAR &  
ABHAY AHUJA, JJ.

DATE : 30 MARCH 2023

P.C. :-

After arguing the matter for some time, the learned Counsel for the Petitioner states that the Petitioner will avail the remedy of filing an appeal provided under the statute.

2. Keeping all questions of the parties open, we dispose of the writ petition.

3. We grant liberty to the Petitioner to file an appeal within a period of four weeks from today.

ABHAY AHUJA, J.

NITIN JAMDAR, J.